

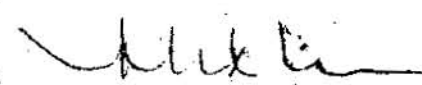
GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 4-2-1985

NOTIFICATION  
INCOME-TAX

No. 6127 (F.No.398/36/84-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax, Act, 1961 (43 of 1961), ex-post-facto authorisation of the Central Government is hereby conveyed to Shri L.T. Makhijani being a Gazetted Officer of Central Government to exercise of the powers of a Tax Recovery Officer under the said Act from 15.7.83 to 14.5.84.


  
(B.E. ALEXANDER)

UNDER SECRETARY TO THE GOVT. OF INDIA.

The Manager,  
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6. The Jt. Secretary and Legal Affairs, Department of Legal Affairs, Ministry of Law, New Delhi.
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